

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 22 FEB 1994

APPLICATION NO(s) 699 of 1993.

APPLICANTS: B.S. Ramamurthy v/s. RESPONDENTS: General Manager, Bangalore  
Telecom Dist, and Others.

TO.

1. Sri.M.Narayanaswamy,  
Advocate, No.844,  
Fifth Block, Rajajinagar,  
Bangalore-10.
2. Sri.M.S.Padmarajaiah,  
C.G.S.C.High Court Bldg,  
Bangalore-1

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 09-02-1994.

*Issued*  
*23/2/94*

*for* *DEPUTY REGISTRAR* *23/2*  
JUDICIAL BRANCHES.

gm\*

*etc*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O.A.NO.699/93

WEDNESDAY THIS THE NINETH DAY OF FEBRUARY 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

B.S. Ramamurthy,  
S/o late B. Srinivasa Murthy,  
Aged 60 years,  
Higher Grade Draughtsman,  
Dept. of Telecommunication,  
Govt. of India,  
Presently residing at No.77/7,  
6th Main, Malleswaram,  
Bangalore-560 003.

... Applicant

[By Advocate Shri M.Narayanaswamy]

v.

1. The General Manager,  
Bangalore Telecom District,  
Bangalore.
2. The Chief General Manager,  
Telecommunications,  
Working Circle, Bangalore-9.
3. The Divisional Engineer [Rural],  
Bangalore Telecom District.  
Bangalore.
4. The Chairman,  
Telecom Communications,  
Sanchar Bhavan,  
New Delhi.

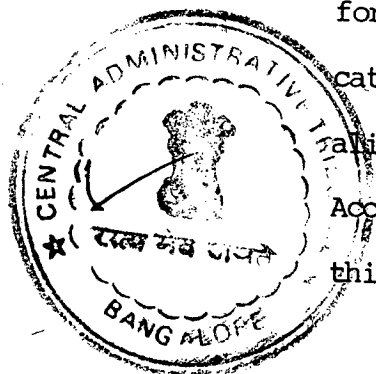
... Respondents

[By Advocate Shri M.S. Padmarajaiah ...  
Senior Central Government Standing Counsel]

ORDER

By Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. The learned counsel for the applicant, after being heard for quite some time, sought our permission to withdraw this application with liberty to file a fresh proceeding raising inter-alia certain grounds not raised in the present application. Accordingly we accede to his request and permit him to withdraw this application giving liberty to file a fresh application.



We leave it open all the contentions so that it can be raised in a fresh application including other grounds available. With these observations, we dispose of this application. No costs.

*Sd-*  
*[Signature]*  
MEMBER [A]

*Sd-*  
*[Signature]*  
VICE-CHAIRMAN



TRUE COPY

*Sd- [Signature]*  
SECTION OFFICER 23/2  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE